IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH AT HYDERABAD

O.A. No. 996/94.

Dt. of Decision : 12-8-1994.

- 1. Sriramulu
- 2. Chouse Mohd. Khan
- 3. A.S.R. Prasad

.. Applicants.

Vв

Sub-Divisional Engineer (Electrial and Building) Office of Assistant Engineer, Telephone Bhavan, Saifabad, Hyderabad.

.. Respondent.

Counsel for the Applicants

: Mr. S.Lakshma Reddy

Counsel for the Respondents : Mr. N.V.Raghava Reddy, Addl. CGSC.

CORAM:

THE HON'BLE SHRI JUSTICE V.NE ELADRI RAD : VICE CHAIRMAN THE HON'BLE SHRI A.B. GORTHI : MEMBER (ADMN.)

DA.996/94

Judgement

(As per Hon. Mr. Justice V. Neeladri Rao, V.C.)

Heafd Sri S. Lakshma Reddy, learned counsel for the applicants and Sri N.V. Raghava Reddy, learned SC for the respondents.

All the three applicants were suspended by orders dated 27-6-1994 pending investigation of an offence for. theft of Telephone cable wires from the Telephone Bhavan. All the three are working as gate-men of the said Telephone Bhavan. On the basis of the news item in the Eenadu, dated 23-6-1994 which is to the effect that the applicants 1 and 2 were caught red-handed with the stolen property while the third applicant escaped and then applicants 1 and 2 were produced before the Court and they were remanded for judicial custody dated 25-6-1994 were given to the applicants calling for their statements if any in regard to the said news item. It is stated that even the third applicant was suspended on 23-6-1994 and he too was produced before the court and remanded for judicial custody. also directed to give his statement in regard to the above news item by notice dated 25-6-1994. that all the three applicants were released on bail. The applicants were suspended by orders dated 27-6-1994 pending investigation of the criminal case's referred to



above. The orders suspending the applicants are challenged in this OA.

3. The only contention that is urged for the applicants is that they were suspended by the concerned authority even without applying their mind in regards to the alleged facts. But it had to be noted that the applicants were suspended only after the statements were called for in pursuance of the news item in the

cants that the concerned authority passed orders of suspension without application of his mind is not tenable. As such this OA does not merit consideration. It is needless to say that the applicants are entitled to subsistence allowance as per the rules.

4. In the result, the OA is dismissed at the admission stage. No costs.

(A.B. Gonthi) Member (A)

(V. Neeladri Rao) Vice Chairman

Dated : August 12, 1994 Dictated in Open Court

Deputy Registrar(J)

To

- 1. The Sub Divisional Engineer(Electrical and Building) sk 0/o Assistant Engineer, Telephone Bhavan, Saifabad, Hyderabad.
- 2. One copy to Mr.S.Lakshma Reddy, Advocate, CAT.Hyd
- 3. One copy to Mr.N.V.Raghava Reddy, Addl. CGSC.CAT. Hyd.
- 4. One copy to Library, CAT. Hyd.
- 5. One spare copy.

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IN THE CENTRAL ADDINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

THE HON'BLL MK.JUSTICE V. NEELADRI RAO

A. B. Gray Ki

THE HOW BLE AR. R. RANGARAJAN : M(AD.M)

DATEL: 11 = 8 - 1994

ORDER/JUDGMENT

M.A.No./R.A/C.A.No.

in

(T.A.No.

(W.P.NO

Admitted and Interim directions Issued.

Allowed.

Disposed of with directions.

Dismissed at the admirate stage

Dismissed as withdrawn

Dismissed for Default.

Orderd/Rejected

No order as to costs.

Central Administration DESPATCH HYDERABAD BENCH

mvq